THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM II/430/2013/2150 Dated July 18, 2014

RULES OF HIGH COURT OF MEGHALAYA 2013

PART II

APPENDIX III

The Hon'ble High Court has been pleased to order that henceforth parties/ advocates filing any cases, shall on the first page of the petition write in bold letters the category of the cases and the category code as indicated below:-

CATEGORY CODES OF JUDICIAL CASES

Nomen-clature	Category Code	Category of Case
WRIT PETITIONS R	ELATING TO SERVIO	CE OF TEACHERS OF PROVINCIALISED SCHOOLS:
CR	10001	 Adhoc appointment
CR	10002	 Regularisation of adhoc appointment
CR	10003	-Selection and appointment
CR	10004	-Appointment in retired teachers quota
CR	10005	 Appointment on compassionate ground
CR	10006	 Appointment of family members of victim
		of extremist violence
CR	10007	 Regular appointment of honorary teacher
CR	10008	 Salary and allowances
CR	10009	Seniority
CR	10010	– Promotion
CR	10011	– Transfer
CR	10012	Suspension
CR	10013	 Disciplinary and enquiry proceedings
CR	10014	 Minor punishment
CR	10015	 Major punishment
CR	10016	– Date of birth
CR	10017	 Retirement benefits
CR	10018	 Orders passed by the Director
CR	10019	 Orders passed by any other educational

Authority

CR 10020 – Other service matters

WRIT	PFTITIONS	RFI ATING TO) STATE (GOVT	EMPLOYEES:
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CR	10021	 Adhoc appointment
CR	10022	 Regularisation of adhoc appointment
CR	10023	-Selection and appointment
CR	10024	 Appointment on compassionate ground
CR	10025	 Appointment of family members of victim
		of extremist violence
CR	10026	 Salary and allowances
CR	10027	– Seniority
CR	10028	– Promotion
CR	10029	 Reservation of vacancies
CR	10030	– Transfer
CR	10031	Suspension
CR	10032	 Disciplinary and enquiry proceedings
CR	10033	– Minor punishment
CR	10034	 – Major punishment
CR	10035	 Compulsory retirement
CR	10036	 Orders of the Appellate or Revisional
		Authority
CR	10037	 Order of the Administrative or Service
		Tribunal
CR	10038	– Date of birth
CR	10039	 Retirement benefits
CR	10040	Other service matters

WRIT PETITIONS RELATING TO SERVICE IN LOCAL BODIES, BANKS, STATE AND CENTRAL PUBLIC SECTOR UNDERTAKINGS, STATUTORY BODIES AND UNIVERSITIES AND INSTITUTIONS:

CR	10041	 Adhoc appointment
CR	10042	 Regularisation of adhoc appointment
CR	10043	-Selection and appointment
CR	10044	 Appointment on compassionate ground
CR	10045	- Appointment of family members of victim
		of extremist violence
CR	10046	 Salary and allowances
CR	10047	– Seniority
CR	10048	- Promotion

CR	10049	 Reservation of vacancies
CR	10050	– Transfer
CR	10051	Suspension
CR	10052	 Disciplinary and enquiry proceedings
CR	10053	Minor punishment
CR	10054	 Major punishment
CR	10055	 Compulsory retirement
CR	10056	 Orders of the Industrial/ Labour Tribunal
CR	10057	 Order of the Appellate or Revisional
		Authority
CR	10058	Date of birth
CR	10059	 Retirement benefits
CR	10060	 Other service matters

WRIT PETITIONS RELATING TO SERVICE OF DEFENCE PERSONNEL AND ARMED FORCES CR 10061 Adhoc appointment CR - Regularisation of adhoc appointment 10062 CR 10063 -Selection and appointment CR 10064 - Appointment on compassionate ground CR 10065 - Service benefits CR - Salary and allowances 10066 CR 10067 - Seniority CR 10068 - Promotion Reservation of vacancies CR 10069 CR - Transfer 10070 CR 10071 Suspension CR 10072 - Disciplinary and enquiry proceedings CR 10073 - Minor punishment CR 10074 - Major punishment CR 10075 - Compulsory retirement CR 10076 - Order of the Appellate or Revisional Authority CR - Court martial 10077 CR Date of birth 10078 CR 10079 - Retirement benefits CR 10080 Other service matters

WRIT PETITION RELATING TO ACADEMIC MATTERS

CR	10081	 Admission in MBBS or BDS Course in
		Medical and Dental Colleges
CR	10082	 Admission in Post Graduate Degree and
		Diploma Courses in Medical Colleges
CR	10083	 Admissions in Engineering Colleges
CR	10084	 Admissions in other Institutions
CR	10085	 Withholding and cancellation of results
CR	10086	 Evaluation and totaling of marks in
		Examination
CR	10087	 Mal-practice at the time of examination
CR	10088	 Examination centre
CR	10089	 Expulsion of students from academic
		Institutions
CR	10090	 Other academic disputes

OTHER WRIT PETITIONS RELATING TO ACADEMIC INSTITUTIONS

CR	10091	 Governing Body of aided Colleges
CR	10092	 Governing Body of other Colleges
CR	10093	 Managing Committee of aided Schools
CR	10094	 Managing Committee of others Schools
CR	10095	– Permission for and Recognition of Schools
		and Colleges
CR	10096	 Provincialisation of Schools
CR	10097	- Grants in Aid to Schools
CR	10098	 Provincialisation of staff of Schools
CR	10099	– Orders passed by authorities in relation to
		Management of Schools and Colleges
CR	10100	– Other disputes relating to management of
		Academic institutions

WRIT PETITIONS RELATING TO TAX MATTERS

CR	10101	Sales Tax
CR	10102	 Agricultural Income Tax
CR	10103	– Income Tax
CR	10104	 Central Excise
CR	10105	 Motor Vehicle Tax
CR	10106	Wealth Tax
CR	10107	– Gift Tax
CR	10108	– Estate Duty

CR	10109	– Purchase Tax
CR	10110	– Municipal Tax
CR	10111	Custom Duty
CR	10112	Professional tax
CR	10113	 Entertainment Tax
CR	10114	– Octroi
CR	10115	– Licence Fee
CR	10116	– Penalty
CR	10117	Confiscation
CR	10118	– Seizure
CR	10119	– Check Gate
CR	10120	Other Tax matters
CR	10121	-Industrial Disputes Act, 1947
CR	10122	– Trade Union Act, 1926
CR	10123	– Workmen compensation Act, 1923
CR	10124	- Employees State Insurance Act, 1948
CR	10125	– Factories Act, 1946
CR	10126	 Employees Provident Funds and Misc.
		Provision Act, 1952
CR	10127	- Payment of Gratuity Act, 1962
CR	10128	– Payment of Bonus Act, 1965
CR	10129	– Payment of Wages Act, 1936
CR	10130	– Plantation Labour Act, 1951
CR	10131	 Contract Labour (Regulation Payment)
		Act, 1970
CR	10132	 Labour and Industrial Cases

WRIT PETITION RELATING TO SETTLEMENT MADE BY THE STATE GOVERNMENT AND OTHER AUTHORITIES

CR	10140	 Settlement of Fishery by the State Govt
CR	10141	 Settlement of Fishery by the Assam
		Fisheries Development Corporation
CR	10142	 Settlement of Country Liquor Shop
CR	10143	 Settlement of Foreign Liquor Shop
CR	10144	 Settlement of Markets
CR	10145	 Settlement of Sand Mahal
CR	10146	 Settlement of Quarry
CR	10147	 Settlement of Forest Produce
CR	10148	Other settlement
CR	10149	 Orders passed by the Assam Board of

Revenue in appeal

CR 10150 - Orders passed by the Government in **Appeals** WRIT PETITIONS RELATING TO LAND MATTERS CR 10151 Acquisition of land CR 10152 Requisition of land CR Settlement of land 10153 CR Eviction from land 10154 CR 10155 - Orders passed under the Urban Land (Ceiling Regulation act, 1976) CR 10156 - Orders for demolition of unauthorized construction on land CR 10157 - Sale of land by member of Schedule Tribe CR 10158 - Issue of patta in respect of land CR 10159 - Orders passed by the Board of Revenue in land matters CR Other land matters 10160 OTHER WRIT PETITIONS CR 10161 - Recovery of land revenue CR 10162 Recovery of other dues under the Public **Demand Recovery Act** CR 10163 Electricity Disputes CR 10164 Requisition of vehicles CR - Payment of bills in respect of 10165 requisitioned vehicles - Permit of vehicles CR 10166 CR 10167 Payment of Road Tax CR 10168 No confidence motion passed by **Panchayat** CR 10169 - Other cases under the Panchayat Acts CR 10170 Election of Municipal Boards/ Corporation CR - Election of members of Panchayat 10171 CR 10172 - Election of office bearers of Co-Operative Societies CR 10173 Annual General Meeting of Co-Operative Societies CR 10174 - Order passed by the authorities under the

Co-operative Societies Act

CR	10175	 Order under the Essential Commodities Act
CR	10176	Order of the Foreigners Tribunal/Illegal Migrant (D) Tribunal
CR	10177	 Transit passes for Forest Produce
CR	10178	-Telephone Disputes
CR	10179	 Disputes against the Railways
CR	10180	 Award of contracts by the State or its
		instrumentality
CR	10181	Subsidy matters
CR	10182	- Dissolution of Autonomous Council and
		Local Bodies
CR	10183	Compensation
CR	10184	 Licenses and Permissions
CR	10185	 Electoral Roll and Voters' List
CR	10186	 Army and Police action
CR	10187	Eviction from House
CR	10188	 Challenge to order passed by District and
		State Govt. authorities
CR	10189	– Other Civil Rules
WRIT PETITIONS E	BEFORE THE DIVISION	ON BENCH
CR	10190	 Habeas Corpus- Non-production of a
		person before the magistrate after arrest
CR	10191	 Detention under the Prevention
		Detention Law
CR	10192	 Death after detention in custody
CR	10193	 Other Habeas Corpus petitions
CR	10194	 Public Interest Litigation
ORIGINAL JURISDI	CTION CASES	
COP(C)	10200	Contempt Petition (Civil)
CRL.OP(C)	10201	Contempt Petition (Criminal)
CRL.OP(C)	10202	Contempt Petition (Suo-moto)
COP(C)		
C.PTN	10203	 Company Petitions
C.APPLN.		• ,
C.APPLIN.	10204	Company Applications
TS		. ,

		Members of Legislative Assembly
EP	10207	 Elections Petitions relating to election of
		Members of Lok Sabha
EP	10208	 Elections Petitions relating to election of
		Members of Rajya Sabha
EC	10209	 Execution cases in succession matters etc.
C&C	10210	 Chartered Accountants Cases
CC	10211	 Original cases relating to liquidation of banks
FIRST APPEALS		
FA	10220	– Family Court appeals
MA(F)	10221	– Appeals under Order 43 rule 1 CPC Relating to
		temporary injunction
MA(F)	10222	 Other appeals under Order 43 Rule 1 CPC
FA	10223	 Appeals from motor accident claims tribunal
MA(F)	10224	 Appeals from Railway Claims tribunal
MA(F)	10225	 Appeals under the Workmen Compensation
		Act,1923
FA/SA	10226	 Appeals under the Local Rent Control Act
CREVN		
MA(F)	10227	- Appeals under the Employees State Insurance
		Act,1946
FA	10228	 Appeals against Original Decrees
FA/MA(F)	10229	 Other First Appeals
SECOND APPEALS		
SA	10230	 Second Appeals arising out of suits for title
		and/or injunction
SA	10231	 Second Appeals arising out of suits for specific
		performance of contract
SA	10232	 Second Appeals arising out of suits in respect
		of service matters
SA	10233	 Second Appeals arising out of suits in respect
		of other matters
MA(S)	10234	 Second Appeals against orders MA(S)
CDECIAL ADDEALC		
LPA	TO DIVISION BENCE 10235	<u>п</u> – Letters Patent Appeals
CA	10236	Letters Patent AppealsAppeals under the Companies Act, 1956
WA	10236	
VVA	1023/	 Writ Appeals under the Gauhati High Court

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		Rules
DB	10238	– Contempt Appeal
CIVIL REVISIONS		
C.REVN	10240	– Civil Revision against orders passed by Civil
		Court in suits
C.REVN	10241	 Civil Revision against appellate decree under the Local Rent Control Act
C.REVN	10242	- Civil Revision against orders in cases filed under
		Section 6 of the Specific Relief Act
C.REVN	10243	- Civil Revision against orders passed in execution
		cases
C.REVN	10244	- Civil Revision under Article 227 of the
		Constitution
C.REVN	10245	 Civil Revision for transfer of suit under section 24
		of the CPC
C.REVN	10246	– Other Civil Revisions
C.REVN	10247	Arbitration Cases
CDIMINAL ADDEAL	5	
CRIMINAL APPEALS	_	Appeals against conviction for offences under IDC
CRL.A CRL.A	10250 10251	Appeals against conviction for offences under IPC Appeals against agains
	10251	Appeals against acquittal Appeals against conviction under the NDDS Act
CRL.A		Appeals against conviction under the NDPS Act
CRL.A	10253	Appeals against conviction under others Act Gringing & Appeals (Uille)
CRL.A(H)	10254	- Criminals Appeals (Hills)
CRL.A(J)	10254	Criminals Appeals (Jail)
CRIMINAL REVISIO	ONS AND OTHERS CA	<u>ASES</u>
CRIMC	10259	– Criminals Reference (Hills)
CRL.REVN	10260	 Criminals Revisions against acquittal
CRL.REVN	10261	- Criminals Revisions orders passed in trial cases
CRL.REVN	10262	– Criminals Revisions in respect of orders passed in
		cases other than trial cases
CRL.REVN	10263	 Criminals Revisions for quashing of criminal
		proceedings and charges
MC IN CRL.OA	10264	 Cancellation of bail
CRL.REVN	10265	– Other Criminals Revisions
CRL.O.APPN	10266	 Bail Application under Section 439 Cr.P.C.
CRL.O.APPN	10267	- Anticipatory Bail application under Section 438

Cr.P.C

.MC IN CRL. REVN	10268	- Other Criminal Misc. Cases
CRL.REF	10269	 Application for transfer of Criminal cases
CRL.REVN(H)	10270	– Criminal Revision (Hill)
CRL PTN	10271	_ Criminal Petition including Criminal cases filed
		under Section 482 CrPC
MC IN CRL PTN	10272	_ Misc Cases in Criminal Petition
TAX REFERENCE CA	<u>ASES</u>	
IT(REF)	10273	- Reference under Section 256(1) of the Income-
		Tax Act, 1961
CR(M)	10274	 Application under section 256
WT(REF)	10275	 Reference under Section 27(1) of the Wealth-
		tax Act, 1981
CR(M)	10276	 Reference under Section 27(3) of the Wealth-
		Tax Act, 1957
GT(REF)	10277	 Under Section 26(1) of the Gift tax Act, 1958
ED(REF)	10278	 Reference under Section 64(1) of the Estate
		Duty, 1953
CR(M)	10279	 Applications under Section 64(3) of the Estate
		Duty, 1953
ST(REF)	10280	 Reference under Local Sales Tax Laws to the
		High Court
CR(M)	10281	 Application to the High Court for reference in
		Sales tax matters
ATR(REF)	10282	 Reference under the Agricultural Income-tax
		Act to the High Court
CR(M)	10283	 Application to the High Court for reference under
		AIT Law

CONFIRMATION OF SENTENCES AND DECREES

CRL.D.REF	10284	 Confirmation of death sentences
DS	10285	 Confirmation of decree of divorce

APPLICATION RELATING TO THE APPEALS BEFORE SUPREME COURT

SCA	10290	 Application for certificate of Appeal before
		Supreme Court in civil cases
SCA	10291	 Application for certificate of Appeal before
		Supreme Court in Criminal Cases
SLP	10292	 Application for leave to appeal to
		Supreme Court in civil cases

CAVT	10294	– Caveat
CR	10295	 Review Applications in Civil Rule
RA	10296	 Review Applications in First Appeal
RA	10297	 Review Applications in Second Appeal
RA	10298	 Review Applications in Civil Revisions
RA	10299	-Review Applications in other cases